

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 18/RP/2017 in Petition No. 92/TT/2011**

**Subject :** Review Petition No.18/RP/2017 in Petition No. 92/TT/2011 under Section 94(2) of the Electricity Act, 2003

**And in the matter of:**

**Review Petition No. 19/RP/2017 in Petition No. 94/TT/2011 alongwith 23/IA/2017**

**Subject :** Review Petition No.19/RP/2017 in Petition No. 94/TT/2011 under Section 94(2) of the Electricity Act, 2003

**And in the matter of:**

**Review Petition No. 65/RP/2016 in Petition No. 18/TT/2015**

**Subject :** Review Petition No.65/RP/2016 in Petition No. 18/TT/2015 under Section 94(2) of the Electricity Act, 2003

**And in the matter of:**

**Review Petition No. 66/RP/2016 in Petition No. 528/TT/2014**

**Subject :** Review Petition No. 66/RP/2016 in Petition No. 528/TT/2014 under Section 94(2) of the Electricity Act, 2003

**Date of Hearing** : 23.10.2018

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

**Applicant** : Greenko Budhil Hydro Power Pvt. Ltd. (GBHPL)

**Respondents** : Power Grid Corporation of India Limited and 17 others

**Parties present** : Shri Sanjay Sen, Senior Advocate, GBHPL  
Shri Buddy A. Rangandhan, Advocate, GBHPL  
Shri Hemant Singh, Advocate, GBHPL  
Shri Nishant Kumar, Advocate, GBHPL  
Shri Tushar Srivastava, Advocate, GBHPL  
Ms. Suparna Srivastava, Advocate, PGCIL



Shri Tushar Mathur, Advocate, PGCIL  
Shri Rajshree Choudhary, Advocate, PTC (India)  
Shri Rajesh Verma, PGCIL  
Shri V. Srinivas, PGCIL  
Shri Abhay Choudhary, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri J. Mazumder, PGCIL  
Shri Aryaman Saxena, PGCIL

### **Record of Proceedings**

The learned senior counsel for the petitioner and the learned counsel for PGCIL advanced their arguments before the Commission in detail.

2. The Commission directed the petitioner to submit the following information, on affidavit by 5.11.2018 with an advance copy to the respondents:-

- (i) Date of COD of bays at Budhil HEP and associated line.
- (ii) Whether LANCO Budhil (Greenko Budhil) and Chamera III of NHPC were using 220 kV D/C line from Chamera-III Pooling Station to Chamba Pooling Station and 400 kV S/C line from Chamba Pooling Station to Chamera-II prior to May, 2012 for its commissioning activities like drawal of start-up power/injection of infirm power, if so, the date of such utilization by LANCO and Chamera-III.

3. The Commission directed the petitioner to submit the said information within the said time and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

